

FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR
M/S SONALI EXIM PRIVATE LIMITED
OPERATING IN BUSINESS OF TRADING, SUPPLY AND IMPORT-EXPORT OF
FABRICS AND DRESS MATERIAL
AT
SHOP NO. 2479 TO 2484, 2ND FLOOR, C WING, KOHINOOR TEXTILE MARKET,
RING ROAD, SALABATPURA, TEXTILE MARKET, SURAT, GUJARAT, 395002

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. NO.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Sonali Exim Private Limited PAN: AAPCS0625R CIN: U17120GJ2010PTC063190
2.	Address of the registered office	Registered office: Shop No. 2479 to 2484, 2 nd Floor, C Wing, Kohinoor Textile Market, Ring Road, Salabatpura, Surat Textile Market, Surat, Gujarat - 395002
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Factory Address available with lenders: Plot No. 572, Pandesara, GIDC, Near Manish Dyeing Mills, Surat, 394221 *Note: No information related to assets of CD at the above mentioned address is available with undersigned RP.
5.	Installed capacity of main products/ services	The CD was involved in textile business including import and export of fabrics and dress material, with a substantial, medium-scale operation in the Surat textile hub. No information regarding installed capacity is available with undersigned RP.
6.	Quantity and value of main products/ services sold in last financial year	As per last available audited financial statements for FY 2022-23, total revenue from operations were INR 6,121.84 Lacs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The financial statements and other details of the CD can be obtained by sending an email at ip.sonaliexim@gmail.com List of creditors is available on the website of IBBI: https://ibbi.gov.in/claims/claim-process/U17120GJ2010PTC063190
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in detailed Expression of Interest document which can be obtained by sending an email at ip.sonaliexim@gmail.com
10.	Last date for receipt of expression of interest	21/03/2026
11.	Date of issue of provisional list of prospective resolution applicants	31/03/2026

12.	Last date for submission of objections to provisional list	05/04/2026
13.	Date of issue of final list of prospective resolution applicants	15/04/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20/04/2026
15.	Last date for submission of resolution plans	20/05/2026
16.	Process email id to submit Expression of Interest	ip.sonaliexim@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The financials of the Corporate Debtor suggest that it falls under the category of MSME as per the notification dated 21/03/2025. However, the exact details of the registration are not yet available with the RP.



MVK IPE LLP

(Represented by its Designated Partner Mr. Mangesh V. Kekre)

IBBI Reg. No: IBBI/IPE-0134/IPA-1/2022-23/50028

Office No. 607A, Chetak Center, 12/2 RNT Marg,

Near Hotel Shreemaya, Indore (MP) 452001

Date: 06/03/2026

Place: Indore

Resolution Professional – Sonali Exim Private Limited

AFA Valid till 31/12/2026

**Government of Kerala**

Published Tenders from 02-03-2026 to 04-03-2026

SC Directorate

Tender ID: 2026_DSCD_842333_1 * Director Scheduled Castes Development * Tender for the supply of Tool and Equipment Electronics Equi * Closing Date: 28-Mar-2026 * PAC: Rs2960750

Tender ID: 2026_DSCD_842412_1 * Director Scheduled Castes Development * Tender for the supply of Tool and Equipment, Furniture in P1 * Closing Date: 28-Mar-2026 * PAC: Rs1090126

Visit <https://etenders.kerala.gov.in> for more details.

Ro.No:02-04/Mar/2026/PRD/(N)12

**STATE BANK OF INDIA**

Home Loan Centre 2 (63692), 2nd Floor, 213-219, R10 Empire, Opp. R.T.O. Pal, Surat-395 009
E-mail - sbi.63692@sbi.co.in

Notice u/s 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Dear Sir(s), (1) Mr. Ajaykumar Dhirajlal Parmar (Borrower), (2) Mrs. Urvashi Ajaybhai Parmar (Co-Borrower) Both at: Plot No. B/140 As Per Site (as Per Plan Plot No 113), Green Paradise, Maroli-ubhrat Road, Parujan, Navsari. Availied Credit Facilities from SBI, Riddhi Residency Branch (09165), Surat The Credit facilities are secured by mortgage of the following assets.

Description of Property
All the pieces and parcel of Property bearing Plot/bungalow No. B/140, (As Per Sanctioned Plan Plot No. 113, As Per KJP Block No. 26/paikie 113, After Re-survey/promulgation New Block No. 723), Admeasuring Area 400.42 Sq.mtrs. Along with Construction Of Ground Floor And First Floor Admeasuring 88.68 Sq.mtrs., Green Paradise, Along with Undivided Proportionate Share Admeasuring 144.612 Sq.mtrs. In Common Roads And Cop Of The Said Society Of The Land Bearing New Block No. 26 (Block No. 26,28,252,254,255 & 266) Of Moujue: Village-Parujan, Taluka-Jalanpore, District-Navsari. Boundaries of the property: East: Adj. Plot No. 112 (as Per Site Plot No. B/141), West: Adj. Plot No. 114 (As Per Site Plot No. B/139), North: Adj. Plot No. 116 (As Per Site B/118), South: Internal Road.

You created mortgage of the above property. As you failed to adhere to the terms of the sanction (1) Housing Term Loan A/c No. 40800395954, (2) Home Top-up Loan A/c No. 40800446071 & (3) Home Top-up Loan A/c No. 40800408885 the accounts is now irregular and the debt has been classified as Non-performing asset on 13/02/2026, in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India consequent to the default committed by you in repayment of principal debt and interest thereon. Therefore, the bank hereby calls upon you u/s 13(2) of the SARFAESI Act, 2002 by issuing this Demand Notice No. HLC 2/SURAT/66/11/40800395954 dated 16/02/2026 as the notice sent to above mentioned address also. Your outstanding liabilities (in aggregate) due and owing to the bank is sum of (1) Rs.47,54,769/- in Housing Term Loan A/c No. 40800395954, (2) Rs.13,43,427/- in Home Top-up Loan A/c No. 40800446071 & (3) Rs.13,89,930/- in Home Top-up Loan A/c No. 40800408885 Total Rs.74,88,126/- as on 16/02/2026, plus an applied interest w.e.f.11/02/2026 and incidental expenses, costs etc. You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges, etc within 60 days from the date of this notice failing which the undersigned may be constrained to initiate action under the said act to enforce the aforesaid securities.

Date : 16/02/2026 **Sd/- Authorized Officer & Chief Manager,**
Place : Surat **State Bank of India, Home Loan Centre 2, Surat.**

**The Mehnsana Urban Co-op. Bank Ltd.**
(Multi State Scheduled Bank)
Head Office : Corporate Building, Highway, Mehnsana-384002.
Phone No. : (02782) 257235, 257234

POSESSION NOTICE
(For Immovable property only)
(Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas
The undersigned being the Authorised Officer of **The Mehnsana Urban Co Operative Bank Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with **Rule 3** of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **16.06.2025** calling upon the Borrower **Mr. Rajesh Harshadhbhai Zinzuwadia** to repay the amount mentioned in the notice being **Rs. 81.79,339.96 (Rs. Eighty One Lacs Seventy Nine Thousands Three Hundred Thirty Nine and Ninety Six Paise only)** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under **sub section (4) of Section 13** of the said Act read with **Rule 8 of the Security Interest (Enforcement) Rules 2002** on this **04 Day of March of the year 2026**

The Borrower/Guarantor/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **The Mehnsana Urban Co-Operative Bank Ltd.** for an amount of **Rs. 81.79,339.96 (Rs. Eighty One Lacs Seventy Nine Thousands Three Hundred Thirty Nine and Ninety Six Paise only)** and interest thereon at the contractual rate plus cost, charges and expenses till date of payment.

The borrower's attention is invited to **sub-section (8) of Section 13** in respect of time available to redeem the secured assets.

Description of the Immoveable Property
IMMOVABLE PROPERTY OF PLOT No. 13,14,19,20 HAVING ITS COMBINE PLOT AREA ADMEASURING 3797.28 SQ. YARDS EQUIVALENT TO 3175.00 SQ. MTRS. (ADMEASURING 5117 SQ.YD.S. SUPER BUILT UP AREA) SITUATED ON N.A. LAND BEARING BLOCK/SURVEY No.1068 (OLD SURVEY No.33) ADMEASURING 59620 SQ. MTRS. SITUATE, LYING AND BEING AT MOUJIE BAJANA, TALUKA DASADA AND DISTRICT SURENDRANAGAR AND REGISTRATION SUB DISTRICT DASADA., LOCATED MEHSARYAN AT-PLOTO 13-14-19-20, AT BAJANA, DASADA, SURENDRANAGAR. Bounded as under:- On the East by: ROAD, On the West by: ROAD, On the North by: PLOT No.21 & 12., On the South by: PLOT No.18 & 15

Property owned by - Mr. Rajesh Harshadhbhai Zinzuwadia
(Mr. Kamleshkumar Ishwarbhai Patel)
Date: 04.03.2026
Place: Bajana Ta- Dasada
(The Mehnsana Urban Co Operative Bank Ltd)

**सेन्ट्रल बैंक ऑफ इंडिया**
Central Bank of India

Ankleshwer Gidc Branch : Masalawala Shopping Centre, Station Road, GIDC Road, Old National Highway No. 8, Ankleshwar GIDC, Ankleshwar- 393002.

POSESSION NOTICE

THE SECURITY INTEREST ENFORCEMENT RULES,2002, RULE 8 (1)

Whereas
The undersigned being the authorized officer of the **Central Bank of India, Ankleshwar GIDC Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002)and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **31.01.2025** calling upon the Borrowers **Mr. Kameshwarbhai Ramkelavan Jha (Borrower)** to repay the amount mentioned in the notice being **Rs. 12,96,317/- (In words: Twelve Lakh Ninety-SixThousand Three Hundred Seventeen only)** with interest as mentioned in notice, within 60 days from the date of receipt of the said Notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him/under Sub-Section (4) of Section 13of Act read with rule 8 of the security interest Enforcement Rules 2002 on this **1st day March of the year 2026.**

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Central Bank of India, Ankleshwar GIDC Branch** for an amount of **Rs. 12,96,317/- (In words: Twelve Lakh Ninety-Six Thousand Three Hundred Seventeen only)** as on 31.01.2025and interest thereon. plus, other Charges.

"The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that piece and parcels of the immovable property Plot No. 262 admeasuring of 66.88 sq. meter situated in Sai Darshan Residency, erected over R.S. No. 204/205-B situated at Village Kapodra, Taluka Ankleswar, Dist- Bharuch-393001. **Owner of property: Mr. Kameshwarbhai Ramkelavan Jha**

Bounded by : •East : Society Road • West : Adj. R.S. No. 204/P •North : Plot No. 261 • South : Plot No. 263 **Sd/-**

Date : 01.03.2026 **Authorized Officer,**
Place : Ankleshwar **Central Bank of India**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S SONALI EXIM PRIVATE LIMITED
OPERATING IN BUSINESS OF TRADING, SUPPLY AND IMPORT-EXPORT OF FABRICS AND DRESS MATERIAL AT SHOP No. 2479 TO 2484, 2ND FLOOR, C WING, KOHINOOR TEXTILE MARKET, RING ROAD, SALABATPURA, TEXTILE MARKET, SURAT, GUJARAT, 395002 (Under sub-regulation (1) of regulation 36A of the Income Tax and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN/ CIN/ LLP No. **Sonali Exim Private Limited**
PAN: AAKPS025R CIN: U17120GJ2010PTOC063190
2. Address of the registered office **Registered office:** Shop No. 2479 to 2484, 2nd Floor, C Wing, Kohinoor Textile Market, Ring Road, Salabatpura, Surat Textile Market, Surat, Gujarat - 395002
3. URL of website **Not available**
4. Details of place where majority of fixed assets are located **Factory Address available with lenders:** Plot No. 572, Pandesara, GIDC, Near Manish Dyeing Mills, Surat, 394221
***Note: No Information related to assets of CD at the above mentioned address is available with undersigned RP.**
5. Installed capacity of main products/ services **The CD was involved in textile business including import and export of fabrics and dress material, with a substantial, medium-scale operation in the Surat textile hub. No information regarding installed capacity is available with undersigned RP.**
6. Quantity and value of main products/ services sold in last financial year **As per last available audited financial statements for FY 2022-23, total revenue from operations were INR 6,121.84 Lacs.**
7. Number of employees/ workmen **Nil**
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at: **The financial statements and other details of the CD can be obtained by sending an email at ip.sonalilexim@gmail.com**
List of creditors is available on the website of IBBI: https://ibbi.gov.in/claims/claim-process/ U17120GJ2010PTOC063190
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: **Eligibility criteria is mentioned in detailed Expression of Interest document which can be obtained by sending an email at ip.sonalilexim@gmail.com**
10. Last date for receipt of expression of interest **21/03/2026**
11. Date of issue of the provisional list of prospective resolution applicants **31/03/2026**
12. Last date for submission of objections to provisional list **05/04/2026**
13. Date of issue of the final list of prospective resolution applicants **15/04/2026**
14. Date of issue of information memorandum, evaluation matrix, and request for resolution plans for prospective resolution applicants **20/04/2026**
15. Last date for submission of resolution plans **20/05/2026**
16. Process email id to submit Expression of Interest **ip.sonalilexim@gmail.com**
17. Details of the corporate debtor's registration status as MSME **The financials of the Corporate Debtor suggest that it falls under the category of MSME as per the notification dated 21/03/2025. However, the exact details of the registration are not yet available with the RP.**

Sd/-
MVK IPE LLP
(Represented by its Designated Partner Mr. Mangesh V. Kekre)
IBBI Reg. No: IBBI/PE-0134/IPA-1/2022-23/50028
Office No. 607A, Chetak Center, 12/2 RNT Marg, Near Hotel Shreeyaya, Indore (MP) 452001
Resolution Professional – Sonali Exim Private Limited
AFA Valid till 31/12/2026

Date:06/03/2026
Place: Indore

PUBLIC NOTICE

This is to inform the public at large that – (a) Harshil Rajeshkumar Akhani is the absolute owner of Ground Floor Shop No.30 in Agrawal Mall; (b) Natvarlal Jagjivandas Akhani is the absolute owner of Ground Floor Shop No.32 in Agrawal Mall; (c) Ratilal Jagjivandas Akhani is the absolute owner of Ground Floor Shop No.35 in Agrawal Mall; (d) Swati Hasmukhlal Akhani Thakkar is the absolute owner of First Floor Shop No.31 in Agrawal Mall. The said Agrawal Mall is developed on the land bearing Final Plot No.10 of T.P. Scheme No.29 at Village-Sola, Taluka-Ghatodia, District-Ahmedabad. That – (1) Original Sale deed dated 17.05.2017 executed by Shree Jay Ambe Association (Sola) in f/o Harshil Rajeshkumar Akhani, registered at Sr.No.7139 in r/o Ground Floor Shop No.30; (2) Original Sale deed dated 17.05.2017 executed by Shree Jay Ambe Association (Sola) in f/o. Natvarlal Jagjivandas Akhani, registered at Sr.No.7140 in r/o Ground Floor Shop No.32, (3) Original Sale deed dated 17.05.2017 executed by Shree Jay Ambe Association (Sola) in f/o. Ratilal Jagjivandas Akhani, registered at Sr.No.7143 in r/o Ground Floor Shop No.35,(4) Original Sale deed dated 17.05.2017 executed by Shree Jay Ambe Association (Sola) in f/o Swati Hasmukhlal Akhani Thakkar, registered with SRO Ahmedabad-8 (Sola) at Sr.No.7144 in r/o First Floor Shop No.31, are misplaced and not traceable in spite of due & diligent efforts. As reported, the above referred title deeds are not kept with any Banks/ FIs as security and that the said shops are free from encumbrances and now intended to be mortgaged to my client Small Industries Development Bank of India (SIDBI), for which my client has sought Title Clearance Certificate.

Notice is hereby given to public that all persons claiming any interest in the above referred shops or any part thereof by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise howsoever are hereby required to make the same known in writing along with notarized true copy of such claims and/or any person holding / possessing the above said sale deeds are requested to deposit the same, within fifteen (14) days from the publication of this notice, at the address given hereunder, failing which the right, claims, charges of such person(s) will deemed to have been waived and the Title Clearance Certificate shall be issued, followed by mortgaged in favour of SIDBI, and no claim whatsoever shall thereafter be entertained, which may please be noted. **Place: Ahmedabad, Date: 04.03.2026**

Sd/- K. T. Khatri, Advocate
F-906, Titanium City Center, Near Sachin Towers, Anandnagar Road, Ahmedabad-15. **Mobile No.9274293736**

**GOVERNMENT OF TAMIL NADU**
FINANCE DEPARTMENT
CHENNAI - 9

Auction 3 year Tamil Nadu Government Stock (Securities), Auction 5 Year Tamil Nadu Government Stock (Securities), Re-issue of 7.23% Tamil Nadu Government Stock (Securities) 2033, Auction 10 Year Tamil Nadu Government Stock (Securities) & Re-issue of 7.63% Tamil Nadu Government Stock (Securities) 2056,
1. Government of Tamil Nadu has offered to sell by auction of the dated securities for **Fresh issue of 3 year for Rs.2000 crore, Fresh issue of 5 year for Rs.1000 crore, Rs. 1000 crore by Re-issue of 7.23% TNSGS 2033, Fresh issue of 10 year for Rs.2000 crore and Rs. 2000 crore by Re-issue of 7.63% TNSGS 2056,** in the form of Stock to the Public by auction for an aggregate amount of **Rs.8,000 crores.** Securities will be issued for a minimum nominal amount of Rs.10,000/- and multiples of Rs.10,000/- thereafter. Auction which will be yield based under multiple price/yield format will be conducted by Reserve Bank of India at Mumbai Office (Fort) on **March,10 2026.**
2. The Government Stock up to 10% of the notified amount of the sale will be allotted to eligible individuals and institutions subject to a maximum limit of 1% of its notified amount for a single bid as per the Revised Scheme for Non-competitive Bidding facility in the Auctions of State Government Securities of the General Notification. Under the scheme, an investor can submit a single bid only through a bank or a Primary Dealer.
3. Interested persons may submit bids in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) System as stated below on **March,10 2026.**
a) The competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) System between **10.30 A.M. and 11.30 A.M.**
b) The non-competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) System between **10.30 A.M. and 11.00 A.M.**
4. The price/yield percent per annum expected by the bidder should be expressed up to two decimal points. An investor can submit more than one competitive bid at different rates in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) System. However, the aggregate amount of bids submitted by a person should not exceed the notified amount.
5. The result of auction will be displayed by Reserve Bank of India on its website on **March,10 2026.** Successful bidders should deposit the price amount of Stock covered by their bids by means of a Bankers' Cheque or Demand Draft payable at Reserve Bank of India, Mumbai (Fort) or Chennai on **March,11 2026.** before the close of banking hours.
6. The Government Stocks will bear interest at (the rate determined by Reserve Bank of India) / (the rates mentioned) and interest will be paid half yearly on **September 11 and March 11 for Fresh issues of 3 year, 5 year, 10 year, and September 04 and March 04 for Re-issue of 7.23% TNSGS 2033 and Re-issue of 7.63% TNSGS 2056** The Stock will be governed by the provisions of the Government Securities Act, 2006 and Government Securities Regulations, 2007.
7. The stocks will qualify for ready forward facility.
8. For other details please see the notifications of Government of Tamil Nadu Specific Notifications. **926(LJ)W&M-II/2026, 927(LJ)W&M-II/2026, 928(LJ)W&M-II/2026, 929(LJ)W&M-II/2026 and 930(LJ)W&M-II/2026** dated **March 05, 2026.**

TUDHAYACHANDRAN,
Additional Chief Secretary to Government of
Tamil Nadu,
Finance Department.

DIPR / 270 /DISPLAY/2026

**Punjab State Power Corporation Limited**
(Regd. Office : PSEB Head Office, The Mall, Patiala-147001)
Corporate Identity Number (CIN): U40109PB2010SGC033813
Website: www.pspcl.in, Contact No. 96461-01116

Tender Enquiry No. 13/GCD/LDHTS/PSPC/2026 Dated: 06-03-26

ASE/ Grid Construction, opp. PAU Gate No.1, PSPCL, Ludhiana invites Short Term e-Tender for Outsourcing of 10 no. New 66 KV Bay related works on partial turnkey mode under Grid Construction Division, Ludhiana under Grid Construction Circle, Ludhiana.
For detailed NIT & Tender Specification please refer to <http://eproc.punjab.gov.in> from 06.03.2026 (01:00 P.M. onwards).

Note:- Corrigendum & amendments, if any, will be published online at <http://eproc.punjab.gov.in>
C-332/26 1079/12/2025-26/9082

**INDUSIND BANK LIMITED**
FRR Dept, 11th Floor, Tower 1, One Indiabulls Centre, 841, Senapati Bapat Marg, Elphinstone Road, Mumbai 400013

Appendix – IV Possession Notice (see rule 8 (1) (for Immoveable/movable property)

Whereas, the undersigned being the authorized officer of the **IndusInd Bank Ltd** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the security Interest (Enforcement) Rules 2002 issued **Demand Notice dated 28-Jul-2025 calling upon the borrower Sagar Glass & Plywood Centre and the g uarantors / mortgagor Mr. Dilipkumar Kantilal Patel and Mrs. Dipikaben Dilipkumar Patel to repay the amount mentioned in the said notice being Rs. 1,58,04,774.10 (Rupees One Crore Fifty Eight Lakhs Four Thousand Seven Hundred Seventy Four and Paise Ten only)** as on **30-June-2025 together with further interest from 01-Jul-2025 plus penal interest (Simple Basis)** plus costs, charges and expenses etc. within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **the 1st day of March of the year 2026.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **IndusInd Bank Ltd** for an amount of **Rs. 1,58,04,774.10 (Rupees One Crore Fifty Eight Lakhs Four Thousand Seven Hundred Seventy Four and Paise Ten Only)** as on **30-June-2025** together with further interest from **01-Jul-2025** plus penal interest (Simple Basis) plus costs, charges and expenses etc. thereon (less amounts paid since issue of demand notice, if any).

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF PROPERTY
Immovable property comprising of Commercial Shop Nos 79/A, 80/A and 88/A of Basement floor of Vimal Super Market (Apna Bazar) which is situated in Eastern Part of Survey No 1990/44p and Western Part of Survey No 1990/45p City Survey No 694/1/00/79/79, 694/1/00/80/80, and 694/1/00/88/88, Sheet No 175/176 of Mehnsana sim, Tal and Dist Mehnsana admeasuring 19.21, 19.21 and 132.66 Sq. Mtrs.

Place: Mehnsana **Sd/- Authorized Officer**
Dated: 01.03.2026 **For IndusInd Bank Limited**

**यूनियन बैंक ऑफ इंडिया**
Union Bank of India

Vastrapur Branch : Shop No.2, Shivalik 10, Ambawadi, Nehrunagar, Ahmedabad-380015. • Email : ubin0539333@unionbankofindia.bank

POSESSION NOTICE
(For Immoveable Property)

Whereas, the undersigned being the Authorized Officer of the **Union Bank of India** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act) 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **24/02/2025** calling upon the Borrower **Mrs. Daxaben Sureshkumar Prajapati, Mr. Sureshkumar Okaji Prajapati** to repay the amount mentioned in the notice being **Rs. 10,94,941.28/- (Rupees Ten Lacs Ninety Four Thousand Nine Hundred Forty One & Twenty Eight Paise Only)** as on 31.01.2025 further interest thereon plus other charges within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, Notice is hereby given to the borrowers and public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him/her under section (4) of section 13 of Act read with rule 8 & 9 of the said rules on this **02nd day of March of the year 2026.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India, Vastrapur Branch** for an amount of **Rs. 10,94,941.28/- (Rupees Ten Lacs Ninety Four Thousand Nine Hundred Forty One & Twenty Eight Paise Only)** as on 31.01.2025 further interest thereon Plus other Charges.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

DESCRIPTION OF IMMOVABLE PROPERTY
All That Part and Parcel of Immovable Property Being Flat No. 301 on third Floor of G Block, admeasuring 43.75 sq. mtrs of super built up area and undivided share of land in "Navjivan Flats" situate and lye on the land bearing survey No. 1071/2 (Old Survey No. 1071, 1075, 1076, 1079 hissa No. 2) of T. P. Scheme No. 86 and Final Plot No. 33/2, Moje Vatva, Taluka-Dascroli in registration District Ahmedabad & Sub District Ahmedabad-11 (Aslali) in the name of Mrs. Daxaben Sureshkumar Prajapati.

Bounded by : •North : Stair 'S' Block G • South : G-302, Block G •East : Block H • West : Passage Block G, 3rd Floor, **Sd/-**

Date : 02.03.2026 **Authorized Officer,**
Place : Ahmedabad **Union Bank of India**

**Bandhan Bank**

Regional Office: Netaji Marg. Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: + 91-79-26421671-75

Demand Notice to Borrowers

The under mentioned account turned into N.P.A and demand notice is issued by Bandhan Bank Ltd. to the following borrower(s), under sec.13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act (The Act), 2002 which was returned unserved. Hence, this notice is issued to you all and public at large through publication.

Name of borrower(s), Guarantors and Loan Account No.	Description of mortgaged property (Secured Asset)	Date of Demand Notice/Date of NPA	Q/S Amount as on Date of Demand	Date of Posting Notice of Notice
Karakumbar Mistry Mr. Mahesh M Mistry Mrs. Vilasben M Mistry Same Bounded As Under: 20003160001928, 20003160002187	All that piece and parcel of Survey No.420/Paiki 1, Plot No.52, D-301, 3rd Floor, Vraj Villa, Area 41 Sq Mtr. Opp Ambe School, Moje- Bapod; Nr LNT Knowledge City, Waghodiya Road; Dist- Vadodra, Gujarat. And Same Bounded As Under: North: Flat No D/301, East: Flat No.E/301, West: Flat No.D/301, South: Margain Space	November 16, 2024/ March 31, 2021	Rs. 12,90,735.78 (As on November 07, 2024)	February 19, 2026

Demand made against you through this notice to repay to the Bank dues mentioned against your name with interest, costs and charges within 60 days from the date hereof, failing which the Bank will further proceed to take steps u/s 13(4) of the SARFAESI Act. The borrowers' /mortgagors' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Vadodra **Authorized Officer**
Date: March 06, 2026 **Bandhan Bank Limited**

Aadhar Housing Finance Ltd.

Corporate Office: Unit No.802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai-400069
Rajkot Branch: Office No. 204 to 208, 2nd Floor, The Imperia, off. Shubhas Road, CWS No 14, CS No 3085, Opp: Shashtri maidan, Panchnath Plot, Rajkot, Gujarat-360001.

E- AUCTION – SALE NOTICE

E-Auction Sale Notice for Sale of Immoveable Properties under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged, possession of which has been taken by the Authorised Officer of **Aadhar Housing Finance Limited** will be sold on "As is where is", "As is what is", and "Whatever there is" with no known encumbrances Particulars of which are given below:

Sl No.	Borrower(s) / Co-Borrower(s)/ Guarantor(s)	Demand Notice Date & Amount	Description of the Immoveable property	Reserve Price (RP)	EMD (10% of RP)	Nature of possession
1	(Loan Code No. 04000000268/ Rajkot Branch) Mayurbhai Parshotambhai Gohel (Borrower) Hetalben Mayurbhai Gohel (Co-Borrower) Rajnikant Kantilal Bhadaja (Guarantor)	14-04-2025 & ₹ 5,97,451/-	All that piece and parcel of the property bearing, 138 2 P Block No. B 27 Plot No 5 To 16 P Labh nagar 1 Nr uma Township mahendrangr Dha rampur timbadi Road , Rajkot , Gujarat, 363642 Boundaries : East -20-00 Ft Road, West -Block No.15 & 15 Ft Road, North -Block No.28, South -Block No.26	Rs. 6,00,000/-	Rs. 60,000/-	Physical

1. Last Date of Submission of DD of Earnest Money Deposit along with KYC, Tender Form and accepted Terms and conditions (Tender Documents) is **09-04-2026 within 5:00 PM** at the Branch Office address mentioned herein above or uploaded on <https://bankeauctions.com>. Tenders documents received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.
2. Date of Opening of the Bid/Offer (Auction Date) for property is **10-04-2026 on https://bankeauctions.com at 03:00 PM to 04:00 PM.**
3. AHFL is not responsible for any liabilities whatsoever pending upon the property as mentioned above. The Property shall be auctioned on "As is Where Is Basis", "As is What Is Basis" and "Whatever Is There Is Basis".
4. The Demand Draft Should be made in favor of 'Aadhar Housing Finance Limited' Only.
5. Auction/bidding shall be only through "Online Electronic Bidding" through the website <https://bankeauctions.com>. Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings.
6. The intending bidders should register their names at portal **M/s C 1 INDIA PVT LTD** through the link <https://bankeauctions.com/registration/signup>, and get their User ID and password free of cost. Prospective bidder may avail online training on E- auction from the service provider **M/s C 1 INDIA PVT LTD** through the website <https://bankeauctions.com>
7. For further details contact Authorised Officer of **Aadhar Housing Finance Limited, Vishvarajsinh Prakashsinh Chudasama (Contact No. 9879530096)** OR the service provider **M/s C 1 INDIA PVT LTD, Mr. Prabakaran, Mobile No.-91-74182-81709, E-mail:-m@c1india.com & support@bankeauctions.com, Phone No.- +917291981124 /25 /26.** As on date, there is no order restraining and/or court injunction AHFL/the authorized Officer of AHFL from selling, alienating and/or disposing of the above immovable properties/ secured assets.
8. For detailed terms and conditions of the sale, please refer to the link provided in Aadhar Housing Finance Limited (AHFL), secured creditor's website i.e. www.aadharhousing.com.
9. The Bid incremental amount for auction is **Rs. 10,000/-**.
10. This newspaper publication and the data contained herein is intended for general public dissemination. Any reproduction, distribution, transmission, or republication of this content, in whole or in part, in any form or by any means, whether print, digital, electronic publication in any form, e-mail or web publications, or otherwise through any mode is strictly prohibited. Any unauthorized use of the above content through any mode may result in appropriate legal action by AHFL.

Sd/- Authorised Officer
Aadhar Housing Finance Limited
Place : Gujarat, Date : 06-03-2026

**SUNDARAM MUTUAL**
— Sundaram Finance Group —

Notice – cum – Addendum to the Scheme Information Document / Key Information Memorandum / Statement of Additional Information to the schemes of Sundaram Mutual Fund ('Fund')

Additional Incentives to Distributors for onboarding New Individual Investors from B-30 cities and Women Investors
Notice is hereby given that pursuant to SEBI circular no. HO/(83)/2025-IMD-POD-1/152/2025 dated November 27, 2025, and SEBI circular no. HO/(83)/2025-IMD-POD-1/107/2026 dated January 07, 2026, on additional incentives to distributors for onboarding new individual investors from B-30 cities and women investors, Mutual Fund Distributors shall be eligible for additional commission effective **March 01, 2026.**

The framework pertaining to the additional incentives payable to distributors shall be incorporated in the applicable **Scheme Information Document (SID), Key Information Memorandum (KIM), and Statement of Additional Information (SAI)**, wherever relevant.
Accordingly, in the **SID of the respective scheme(s)**, under the section "C. Annual Recurring Expenses – Cost towards Investor Education and Incentive", the following disclosure shall be inserted below the expense table.
Additional commission to Distributors:
A part of the amount earmarked under the head of investor education and incentive expenses may be allocated towards payment of additional commission to distributors, in accordance with the structure outlined below.
New investments/inflows eligible for additional commission shall be from the following categories of investors at the mutual fund industry level:
1. New individual investors (new PAN) from B-30 cities;
2. New women individual investors (new PAN) from both T-30 and B-30 cities.
Incentive Structure

Investment Mode	Commission Structure
Lump Sum Investment	1% of the amount of the first application subject to a maximum of ₹ 2,000, provided the investor remains invested for a minimum period of one year
Systematic Investment Plan (SIP)	1% of the total investment made during the first year, subject to a maximum of ₹ 2,000.

Payment of Additional Commission:
1. The additional distributor commission all be paid from the 2 basis points on daily net assets, mandated to be set apart annually by AMCs for investor education, awareness and financial inclusion initiatives, subject to adequate claw back.
2. Such commission shall be in addition to existing trail commission paid to the distributor from the scheme.
3. The additional commission shall be paid after completion of 1 year from the date of allotment of units. In case of SIP, the instalment amount realized during the year, will be considered for incentive amount at the end of the year.
4. Investment in the name of minor child will be excluded from the applicability of incentive payment.
5. Dual incentives for the same investor/ investment shall not be permitted.
The above framework will be available in all existing schemes of the Fund, except the following:
1. Exchange Traded Funds (ETFs)
2. Fund of Funds (domestic) with more than 80% of Assets Under Management (AUM) invested in domestic funds;
3. Schemes having duration requirement of less than one year:
a. Overnight Fund;
b. Liquid Fund;
c. Ultra Short Duration Fund; and
d. Low Duration Fund.
All other terms and conditions of the Scheme Information Document(s) / Key Information Memorandum(s) / Statement of Additional Information will remain unchanged.
This addendum forms an integral part of the Scheme Information Document (SID) / Key Information Memorandum (KIM) / Statement of Additional Information (SAI) of the schemes of Sundaram Mutual Fund as amended from time to time.
For Sundaram Asset Management Company Ltd
R Ajith Kumar
Place: Chennai
Date: February 28, 2026.
Company Secretary & Compliance Officer
For more information please

કેમ જી	
મેસર્સ સોનાલી એકિઝમ પ્રાઇવેટ લિમિટેડ માટે રસ લેવા કરવા માટે આમંત્રણ કાપડ અને ફેસ મહિરિયલના વેપાર, પુરુષા અને આયાત-નિકાસના વ્યવસાયમાં સંચાલન દુકાન નં. ૨૪૭૪ થી ૨૪૮૪, બીજો માળ, સી વિંગ, કોર્પોરેટ ટેકસ્ટાઇલ માર્કેટ, રિંગ રોડ, સલામતપુરા, ટેકસ્ટાઇલ માર્કેટ, સુરત, ગુજરાત, ૩૯૫૦૦૨ પર (ઇન્ફોર્મેશન અને એન્ટ્રીઓ) એફ એફ ઈલિમિના (કોર્પોરેટ વ્યવસાય માટે નાણાંની નિયંત્રણ પ્રક્રિયા) નિયમનો, ૨૦૧૬ ના નિયમન 30A ના પેટા-નિયમન (૧) હેઠળ)	
સંબંધિત વિગતો	
1. કોર્પોરેટ લેવાદારનું નામ, PAN અને CIN/LLP નંબર સાથે	સોનાલી એક્ઝોમ પ્રાઇવેટ લિમિટેડ PAN: AAPCS0625R CIN: U1720GJ2010PTC063190
2. રજિસ્ટર્ડ એકિઝનું સંચાલનું	ચુસ્તક ઓફિસ : શોપ નં. ૨૪૭૪ થી ૨૪૮૪, બીજો માળ, સી વિંગ, કોર્પોરેટ ટેકસ્ટાઇલ માર્કેટ, રિંગ રોડ, સલામતપુરા, સુરત ટેકસ્ટાઇલ માર્કેટ, સુરત, ગુજરાત-૩૯૫૦૦૨
3. વેબસાઇટનો URL	ભાગ્ય પડતું નથી
4. મોટાભાગની સ્થાવર મિલકતો જ્યાં આવેલી છે તે સ્થળની વિગતો	ધિરાણકર્તાઓ પાસે ઉપલબ્ધ ફેક્ટરી સંચાલન : પ્લોટ નં. ૫૪૨, પાંડેસરા, છાયાઈડીરી, મનોપ ડાઇંગ મિલ્સ પાસે, સુરત, ૩૯૬૨૨૧ **નીંધ: ઉપરોક્ત સંચાલને સીડીની સંપત્તિ સંબંધિત કોઈ માહિતી નીચે સહી કરેલા આરપી સાથે ઉપલબ્ધ નથી.
5. મુખ્ય ઉત્પાદનો/સેવાઓની સ્થાપિત ક્ષમતા	આ સીડી કાપડ અને ફેસ મહિરિયલની આયાત અને નિકાસ સહિત કાપડના વ્યવસાય સાથે સંકળાયેલી હતી, જેનો સુરત ટેક્સ્ટાઇલ ક્લસમાં નોંધાયેલ, મધ્યમ પાસે કામગીરી હતી. નીચે નીચે કરેલા આરપી પાસે સ્થાપિત ક્ષમતા એન્ટ્રી કોઈ માહિતી ઉપલબ્ધ નથી
6. ગયા નાણાકીય વર્ષમાં વેચાયેલા મુખ્ય ઉત્પાદનો/સેવાઓની જથ્થો અને કિંમત	નાણાકીય વર્ષ ૨૦૨૨-૨૩ માટે છેલ્લા ઉપલબ્ધ ઓડિટેડ નાણાકીય નિબંધનો મુજબ, કામગીરીમાંથી કુલ આવક રૂ.૧૨૨.૮૪ લાખ રૂપિયા હતી.
7. કર્મચારીઓ/કામદારોની સંખ્યા	શૂન્ય
8. બે વર્ષના છેલ્લા ઉપલબ્ધ નાણાકીય નિબંધનો (સમયસર સાથે), વેબસાઇટની યાદી IBBI ની વેબસાઇટ પર ઉપલબ્ધ છે: https://ibbi.gov.in/claims/claim-process/ U1720GJ2010PTC063190	લાક્ષાદ્વીપ માપદંડોનો ઉલ્લેખ વિગતવાર રસના અનિવાર્ય દસ્તાવેજમાં કરવામાં આવ્યો છે જે પર ઇમેઇલ મોકલીને મેળવી શકાય છે. ipsonalixim@gmail.com 21/03/2026
9. કોડની કલમ 25(2)(h) હેઠળ ઉકેલ અસ્પષ્ટતા માટેની પાસતા અહીં ઉપલબ્ધ છે:	31/03/2026
10. વ્યાપક પ્રાપ્ત કરવાની છેલ્લી તારીખ	05/04/2026
11. સંબંધિત હવા અસ્પષ્ટતાની કામગીરીની યાદી જારી કરવાની તારીખ	15/04/2026
12. કામગીરીની યાદીમાં વધારાનો રજૂ કરવાની છેલ્લી તારીખ	20/04/2026
13. સંબંધિત હવા અસ્પષ્ટતાઓ અંતિમ યાદી જારી કરવાની તારીખ	20/05/2026
14. સંબંધિત હવા અસ્પષ્ટતાઓ માહિતી મેમોરેન્ડમ, મુલાકાત મેટ્રિક્સ અને હવા વોળનાઓ માટે વિનંતી જારી કરવાની તારીખ	20/05/2026
15. સંકલ્પ વોળનાઓ રજૂ કરવાની છેલ્લી તારીખ	ipsonalixim@gmail.com
16. રજીસ્ટ્રી અનિવાર્ય સનમિટ કરવા માટે ઇમેઇલ વાટ પ્રક્રિયા કરો	કોર્પોરેટ દેવાદારના નાણાકીય આંકડા સુધારે છે કે તે ૨૧/૦૩/૨૦૨૫ ના નોટિફિકેશન મુજબ MSME ની શ્રેણીમાં આવે છે. જો કે, નોંધણીની ચોક્કસ વિગતો હજુ સુધી RP પાસે ઉપલબ્ધ નથી.

સહી/-
એમવેલે આઈપીઈ એસએલપી (તેમના નિયુક્ત ભાગીદાર શ્રી મેંગેશ વી. કેકરે દ્વારા સહી કરાશે)
IBBI Registration No: IBBI/YPE-0134/TPA-1/2022-23/50028
ઓફિસ નંબર ૬૦૦A, ચેતક સેન્ટર, ૧૨/૨ સ્ટમ માર્ગ, હોટેલ શ્રીમાતા પાસે, ઈન્ડોર (MP) ૪૬૧૦૦૧
રિજીસ્ટ્રેશન પ્રોફેશનલ - સોનાલી એકિઝમ પ્રાઇવેટ લિમિટેડ
તારીખ: ૦૬/૦૩/૨૦૨૬
સ્થાન: ઇન્ડોર

વાલોડમાં પ્રાકૃતિક ખેતીનો વ્યાપ વધારવા તાલુકા કક્ષાની કમિટી બેઠક યોજાય



જનાદેશ પ્રતિનિધિ તાપી

તાપી જિલ્લાના વાલોડ તાલુકામાં પ્રાકૃતિક કૃષિના વ્યાપને વિસ્તૃત કરવાના ઉમદા આશય સાથે તાજેતરમાં યોજાયેલી તાલુકા કક્ષાની કમિટી મીટિંગમાં પર્યાવરણ, માનવ સ્વાસ્થ્ય અને જીવસૃષ્ટિનું રક્ષણ કરતી પ્રાકૃતિક ખેતી પદ્ધતિને વધુમાં વધુ ખેડૂતો અપનાવે તે માટે ગહન ચર્ચા-વિચારણા કરવામાં આવી હતી. રાસાયણિક ખેતીના દુષ્પરિણામોથી બચવા અને જમીનની ફળદ્રુપતા જાળવી રાખવા માટે પ્રાકૃતિક કૃષિ એ

સમયની માંગ છે, અને તે ખેડૂતોની આર્થિક ઉત્પત્તિમાં પણ પાયાનું કામ કરશે. આ અભિયાનને વેગ આપવા માટે કૃષિ યુનિવર્સિટી, કૃષિ વિજ્ઞાન કેન્દ્રો , ેરી વિજ્ઞાન કેન્દ્રો અને પશુ વિજ્ઞાન કેન્દ્રો જેવી સંસ્થાઓની ભૂમિકા અંગે પણ મહાનુભાવો દ્વારા વિસ્તૃત માર્ગદર્શન પુરૂ પાડવામાં આવ્યું.સોનગઢ હતુ. આ બેઠકમાં વિવિધ વિભાગો વચ્ચે સંકલન સાધીને છેવાડાના ખેડૂત સુધી પ્રાકૃતિક ખેતીનો સંદેશ પહોંચાડવા અને વાલોડ તાલુકાને આ ક્ષેત્રમાં અગ્રેસર બનાવવા પર ભાર મૂકવામાં આવ્યો હતો.

અમેરિકન સેનેટે ઈરાન યુદ્ધ રોકવાનો પ્રસ્તાવ નકાર્યો

વોશિંગ્ટન ડીસી, તા.૫ અમેરિકન સેનેટે રાષ્ટ્રપ્રમુખ ડોનાલ્ડ ટ્રમ્પના ઈરાન પર સૈન્ય હુમલા ચાલુ રાખવાના અધિકારને મર્યાદીત કરવાના હેતુથી લાવવામાં આવેલા પ્રસ્તાવને નકાર્યો હતો. ગૂડકમાં રિપબ્લિકન પાર્ટી પાસે ૫૩-૪૭ની બહુમત અને ઈઝરાયલ સાથે મળી ઈરાન પર હુમલો કરવાના રાષ્ટ્રપ્રમુખના નિર્ણયને મોટા સમર્થન મળવાથી પ્રસ્તાવ મોટા અંતરથી પાસ થઈ શક્યો નહોતો.મતદાન પહેલા સેનેટમાં માહલક ઘણો ગંભીર હતો. અનેક ોમેકેટિક સાંસદ તેમની સીટ પર બેસી રહ્યા હતા અને સમગ્ર સમય વાતચીત કરતા હતા. સેનેટમાં ોમેકેટિક નેતા યક શુમરે કહ્યું કે, આ વોટ સાંસદ અમેરિકાની જનતા સાથે

છે કે ટ્રમ્પ પ્રશાસન સાથે ને નક્કી કર્યું છે. તેમના મુજબ, અમેરિકાના લોકો મિડલ ઈસ્ટમાં લાંબા યુદ્ધથી શકી યુક્ત્યા છે અને હવે વધુ એક યુદ્ધ ઈચ્છતા નથી.રિપબ્લિક નેતા જોન બરાસોએ કહ્યું, ોમેકેટ્રસ ટ્રમ્પનો વિરોધ કરવામાં વધારે રસ દાખવી રહ્યા છે. જ્યારે અસલી મુદ્દો ઈરાનના પરમાણુ કાર્યક્રમને ખતમ કરવાનો છે. તેમના મુજબ, અમેરિકાએ ઈરાનના વધતા ખતરાનો સામનો કરવો જ પડશે અને આ સમયે સરકારનો સાથ દેવો જરૂરી છે. શનિવારે ઈરાન પર અત્યાંક હુમલા બાદ ટ્રમ્પ સરકાર કોંગ્રેસનું સમર્થન મેળવવાની કોશિશ કરી રહી છે. આ સમાહે અનેક અધિકારી સાંસદો સાથે સતત મુલાકાત કરી રહ્યા છે

સૂચના		DSP MUTUAL FUND
ડીએસપી મ્યુચ્યુઅલ ફંડ દ્વારા સંચાલિત આગામી ઈન્વેસ્ટર જાગરુકતા પ્રોગ્રામ ("આઈએપી")ની આ સાથે સૂચના આપવામાં આવે છે. આઈએપીની વિગતો નીચે મુજબ છે:		
દિવસ અને તારીખ	સરનામું	સમય
Friday, 6th March 2026	HOTEL SARVOTTAM, Vijayalakshmi Complex, Opp Mahavir Nagar, NH No 8, GIDC, Vapi, Gujarat - 396195	6:00 PM

તમામ આઈએપી વિશેની અધિકૃત જાણકારી માટે મુલાકાત લો dspim.com/IAP an અને અન્ય તમામ ઘટસ્થોટ માટે મુલાકાત લો dspim.com/IEID. ડીએસપી મ્યુચ્યુઅલ ફંડ દ્વારા રોકાણકારના શિણા અને જાગરુકતા માટેનું પગલું. મ્યુચ્યુઅલ ફંડમાંનાં રોકાણો બજારનાં જોખમોને આધીન છે, યોજના સંબંધિત વધારાવેળાં કાળજીપૂર્વક વાંચો.

પરિશિષ્ટ IV-A	
(સિક્યોરિટી ઇન્વેસ્ટમેન્ટ્સ એન્ડ એન્ડોર્સમેન્ટ) રૂલ્સ ૨૦૦૨ ના નિયમ ૮(૬) ની જોગવાઈ બુજો)	
સ્થાવર મિલકતોના વેચાણ માટે ઈ-ટ્રાન્ઝાક્ટ સૂચના	
સિક્યોરિટીઝગ્રેશન એન્ડ રિસ્ક્સટ્રેક્શન ઓફ ફાઇનાન્શિયલ એસેટ્સ એન્ડ એન્ડોર્સમેન્ટ ઓફ સિક્યોરિટી ઇન્વેસ્ટમેન્ટ્સ, ૨૦૦૨ હેઠળ સ્થાવર સંપત્તિના વેચાણ માટે ૩૦ દિવસની ઇ-ઓક્શન વેચાણ નોટિસ, જે સિક્યોરિટી ઇન્વેસ્ટમેન્ટ (એન્ડોર્સમેન્ટ) રૂલ્સ, ૨૦૦૨ ના નિયમ ૮(૬) ની જોગવાઈ સાથે વાંચવામાં આવે છે.	
સાથી સામાન્ય જનતાને અને ખાસ કરીને જાણ લેનાર(ઓ) અને ગેરન્ટરને સૂચના આપવામાં આવે છે કે નીચે વર્ણવેલ સ્થાવર મિલકત નીચે મુકવામાં આવી છે / સુરક્ષિત લેણદારને ચાર્જ કરવામાં આવી છે, જેનો રચનાત્મક કબજો યુનિકો હાઉસિંગ ફાઇનાન્સ પ્રાઇવેટ લિમિટેડ [CIN:U64990TN2033PTC158736] ના અધિકૃત અધિકારી, સુરક્ષિત લેણદાર દ્વારા લેવામાં આવ્યો છે, તે ૩૧-૦૩-૨૦૨૬ ના રોજ બપોરે ૦૨.૦૦ વાગ્યાથી ૦૨.૦૦ વાગ્યા સુધી "ખેલ છે ત્યાં છે", "ખેલ છે તેમ છે", "ખેલ છે ત્યાં છે" અને "કોઈપણ આશ્રય વિના" ધોરણે વેચાવામાં આવશે (ટેન્ડર દસ્તાવેજના સંદર્ભમાં દરેક પ મિનિટના સ્વચાલિત વિસ્તરણ સાથે), રૂ. ૨૮-૦૨-૨૦૨૬ ના રોજ લોન એકાઉન્ટ નં. ૭૭૭૮૦૦૨૧૫૦૦૧ સાથે શ્રી મયુર જયરામભાઈ બંદા અને શ્રી બંદ-પ્રકાશ મધુસુદન તરફથી સુરક્ષિત લેણદારને બાકી રહી રહ્યો, મુદ્દલ, બાકી રહ્યો (ઉપાર્જિત લેટ ચાર્જ સહિત) અને વાસ્તવિક યુગલોની તારીખ સુધીના વ્યાજ તેમજ લોન કરારના સંદર્ભમાં લાગુ ભવિષ્યના વ્યાજ તરીકે રૂ.૬,૧૪,૮૦૩.૦૦/- (રૂપિયા ષોળાણપચાસ લાખ ચૌદ હજાર આઠસો ચાલ ફક્ત માત્ર) ચૂકવવાની બાકી છે.	
હઠાઈ માટે અનમત કિંમત રૂ. ૪૦,૦૦,૦૦૦/- (માત્ર ચાલીસ લાખ રૂપિયા) અને અનૈસર સ્ત્રી ડિપોઝિટ રૂ. ૪,૦૦,૦૦૦/- (માત્ર ચાર લાખ રૂપિયા) એટલે કે સહનમત કિંમતના 10% છે, જે સ્ત્રોતલાઈન ટેન્ડર સળમિટ કરતા પહેલા યુનિકો હાઉસિંગ ફાઇનાન્સ પ્રાઇવેટ લિમિટેડના નામે કિંગ્ડમ ડ્રાફ્ટ દ્વારા જમા કરાવવામાં આવશે. સફળ બીલી લગાવનાર વ્યક્તિએ વેચાણ કિંમતના 25% (ટેન્ડર દસ્તાવેજ સાથે ચૂકવવામાં આવેલી 10% EMD રકમ બાદ કરીને) તાત્કાલિક જમા કરાવવાના રહેશે, એટલે કે તે જ દિવસે સંઘવા આગામી કાર્યકારી દિવસ સુધીમાં. બાકીની 75% રકમ વેચાણ કિંમતના સ્થાવર મિલકતના વેચાણની પુષ્ટિ થયાની તારીખથી ૧૫ દિવસની અંદર જમા કરાવવાની રહેશે.	
અનુસૂચિ-A: મિલકતનું વર્ણન: "આશીર્વાદ ડીપ-૪" તરીકે ઓળખાતા વિસ્તારમાં, મહેલવ સર્વે નં. ૧૦૬૬, રણછાતગાર રોડ, જામનગર ખાતે આવેલા સળ પ્લોટ નં. ૪/૧૨ પર રહેણાંક મિલકત ઘરાવટી બ્લ-૮૯ ચોરસ મીટર માપની જમીન અને નીચેની સીમાઓ સાથે જોડાયેલી જમીન: - સળ પ્લોટ નં. ૪/૧૨ પર રહેણાંક મિલકત, જમીન વિસ્તાર: વહીવટી બ્લ-૮૯ ચોરસ મીટર બાંધકામ સાથે, "આશીર્વાદ ડીપ-૪" તરીકે ઓળખાતા વિસ્તારમાં, મહેલવ સર્વે નં. ૧૦૬૬, રણછાતગાર રોડ, જામનગર ખાતે આવેલા અને નીચેની સીમાઓ સાથે જોડાયેલી જમીન: - ઉત્તર: બ્લ-૫૦ મીટર પહોળો રસ્તો, દક્ષિણ: સળ પ્લોટ નં. ૪/૭, પૂર્વે સળ પ્લોટ નં. ૪/૧૧, પશ્ચિમ: સંકુલત આર.એસ. નં. ૧૧૦૩ પેડી બિન-કૃષિ જમીન.	
નિઃ /EMD/સનમિટ કરવાની છેલ્લી તારીખ ૨૮.૦૩.૨૦૨૬ સાંજે ૫ વાગ્યા સુધી છે. ** નિઃ ધારારાની રકમ રૂ. ૧૦,૦૦૦/- ના ગુણાંકમાં મળ્યો છે. *** મિલકતના નિરીક્ષણની તારીખ : ૧૮.૦૩.૨૦૨૬ અને ૨૫.૦૩.૨૦૨૬	
વેચાણના વિગતવાર નિયમો અને શરતો માટે, કૃપા કરીને સિક્કોડ લેણદારની વેબસાઇટ https://www.unicolhfc.com અને https://www.auctionfocus.in પર આપેલી લિંકનો સંદર્ભ લો.	
ઘરુકુ બીલી લગાવનારાઓ શ્રી શાદ દિમાંયુ દીરજવાલનો તેમના મોબાઇલ નંબર ૯૯૭૪૭૫૫૦૪ પર પણ સંપર્ક કરી શકે છે. ઇ-ટ્રાન્ઝાક્ટ માટે કોઈપણ સહાય માટે હેલ્પ લાઇન નંબર : 9016641848; ઇમેઇલ આઇડી: support@auctionfocus.in પર સંપર્ક કરો.	
તારીખ : ૨૮.૦૩.૨૦૨૬ સ્થળ : જામનગર	અધિકૃત અધિકારી યુનિકો હાઉસિંગ ફાઇનાન્સ પ્રાઇવેટ લિમિટેડ

મિશન LiFE : પ્રકૃતિ અને પ્રગતિનો સુમેળ સાધતો આપણો તાપી જિલ્લો

જનાદેશ પ્રતિનિધિ તાપી :- આજે જ્યારે વિશ્વ માટે ગ્લોબલ વોર્મિંગ ચિંતાનો વિષય છે, ત્યારે ભારત દેશ ‘મિશન (લાઈફસ્ટાઈલ ફોર એન્વાયરમેન્ટ) ના સ્વરૂપે વિશ્વને નવી દિશા બતાવી રહ્યો છે. આ મિશનને સરળ ભાષામાં સમજીએ તો ચીજવસ્તુઓનો ‘વિચાર્યા વગર નહી, પરંતુ સમજી-વિચારીને ઉપયોગ'. તાપી જિલ્લામાં, જ્યાં કુદરત મન મૂકીને વરસી છે, ત્યાં આપણે માત્ર નાની બાબતો જેવી કે બિનજરૂરી ચાલતા પંખા-લાઈટ બંધ કરવા કે પ્લાસ્ટિકની થેલીનો ત્યાગ

કરીને કાપડની થેલીના ઉપયોગ થકી આ જનભાગીદારીને જન આંદોલનમાં રૂપાંતર કરી શકીએ છીએ. પર્યાવરણ પ્રત્યેની આ જાગૃતિને વધુ વેગ આપવા માટે સરકાર દ્વારા પોર્ટલ કાર્યરત કરવામાં આવ્યું છે. આ પોર્ટલ પરથી કોઈ પણ નાગરિક પર્યાવરણ સુરક્ષાની પ્રતિજ્ઞા લઈને ઈ-પ્રમાણપત્ર મેળવી શકે છે. એટલું જ નહીં, અહીંથી તમે જાગૃતિ ફેલાવવા માટેના પોસ્ટર્સ, વીડીયો અને બ્રોશર્સ મફતમાં ડાઉનલોડ કરી શકો છો. તાપીની શાળાઓ, કોલેજો અને ગ્રામ પંચાયતો આ માહિતીનો

ઉપયોગ કરીને છેવાડાના માનવી સુધી આ સંદેશ પહોંચાડી શકે છે.વર્ષ ૨૦૨૮ સુધીમાં દેશના ૮૦ ટકા ગામડાઓ અને શહેરોને પર્યાવરણને અનુકૂળ બનાવવાનું લક્ષ્ય છે. આ લક્ષ્યને હાંસલ કરવામાં તાપી જિલ્લો અગ્રેસર રહે તે માટે જનભાગીદારી મહત્વની છે. આજની નાની જાગૃતતા જ આવતીકાલની પેઢી માટે એક સુરક્ષિત પર્યાવરણની બેટ બની રહેશે. ચાલો, આપણે ‘મિશન માત્ર એક સૂત્ર નહીં, પણ આપણી જીવનશૈલી બનાવીએ અને તાપીને વધુ હરિયાળો બનાવીએ.

તાપીની ચોરવાડ ૧૦૮ ટીમ દ્વારા સગર્ભા મહિલાની એમ્બ્યુલન્સમાં નોર્મલ પ્રસુતિ કરાવાઇ હતી

જનાદેશ પ્રતિનિધિ તાપીચોરવાડ ૧૦૮ એમ્બ્યુલન્સ માં ડિલિવરી કરાવી બાળક અને માતાને અમરજીવન આપ્યું.સોનગઢ તાલુકાના અગાસવણ ગામનો પ્રેગનેન્સીનો કેસ તાપી જિલ્લાના ચોરવાડ લોકેશનની ૧૦૮ એમ્બ્યુલન્સ ને મળ્યો હતો. સોનગઢ તાલુકા ના અગાસવણ ગામમાં રહેતા(મુલ રહે.બિરોટી મહારાષ્ટ્ર)ના સીતાબેન રાજુભાઈ કોયલેકર નામની મહિલા અતિ જોખમી સગર્ભા ને અગાસણથી તેને જનરલ હોસ્પિટલ વ્યારા ખાતે ૧૦૮ એમ્બ્યુલન્સમાં લઈ હોલિખટલ તરફ લઈ જતા રસ્તામાં અસહ દુખાવો ઉપડતા દર્દીને ચેક કરતા લાગ્યું કે એમ્બ્યુલન્સમાં જ ડિલિવરી કરાવી પડશે તેથી એમ્બ્યુલન્સમાં રહેલ જરૂરી સાધન ની તૈયારી કરી ને ઈએમટી નિરાલી ચૌધરી અને પાયલોટ દિવ્યમયંકભાઈ ગામીત એમ્બ્યુલન્સ ને રસ્તાની સાઈડ પર ઉભી રાખીને ઈએમટી દ્વારા અમદાવાદ હેડ ઓફિસમાં રહેલ ડોક્ટર ની સલાહ મુજબ એમ્બ્યુલન્સમાં જ ડિલિવરી કરવાનો નિર્ણય લેતા ગર્ભવતી મહિલા ને ૧૦૮



એમ્બ્યુલન્સમાં જ નોર્મલ પ્રસુતિ કરાવતા મહિલાએ નવજાત શિશુને જન્મ આપ્યો. અને વધુ સારવાર માટે જનરલ હોસ્પિટલ વ્યારા૧૦૮ દ્વારા પહોંચાડવા માં આવ્યા.દર્દી અને તેના સગા સંબંધીઓએ ૧૦૮ એમ્બ્યુલન્સ ના કર્મચારીઓનો આભાર માન્યો તથા તાપી જિલ્લા ૧૦૮ અધિકારી મયંક

અમદાવાદના શાહઆલમમાં પાર્ક કરવાની ના પાડતા કારચાલક રોષે ભરાયો

અમદાવાદ, તા.૫ ગુજરાતનું આર્થિક પાટનગર અને ‘સેફ સિટી’ ગણાતું અમદાવાદ અત્યારે કાઠીમ સિટી બની રહ્યું હોય તેમ જણાય છે. છેલ્લા કેટલાક સમયથી શહેરમાં નજીવી બાબતે હત્યા અને હુમલાની ઘટનાઓમાં ચિંતાજનક વધારો થયો છે. આવી જ એક ચોં-કાવનારી ઘટના શહેરના શાહઆલમ વિસ્તારમાં

બની છે. જ્યાં માત્ર કાર પાર્ક કરવા જેવી સામાન્ય દુકાનમાં ઘૂસી બાપ-દીકરા પર છરીથી જીવલેણ હુમલો કર્યો હતો.ઘટના અંગે વિગતે મળતી માહિતી અનુસાર, શાહઆલમ વિસ્તારમાં આવેલી એક કાર વોશિંગની દુકાન પાસે એક કારચાલક પોતાની ગાડી પાર્ક કરી રહ્યો હતો.

અમદાવાદ, તા.૫ ગુજરાતનું આર્થિક પાટનગર અને ‘સેફ સિટી’ ગણાતું અમદાવાદ અત્યારે કાઠીમ સિટી બની રહ્યું હોય તેમ જણાય છે. છેલ્લા કેટલાક સમયથી શહેરમાં નજીવી બાબતે હત્યા અને હુમલાની ઘટનાઓમાં ચિંતાજનક વધારો થયો છે. આવી જ એક ચોં-કાવનારી ઘટના શહેરના શાહઆલમ વિસ્તારમાં

અલગત મોડલ ફાર્મ અને બીઆરસી યુનિટ ખાતે પ્રાકૃતિક ખેતીના વિવિધ અર્ક બનાવવાની પ્રાયોગિક તાલીમ યોજાય



જનાદેશ પ્રતિનિધિ તાપી : તાપી જિલ્લાના અલગત મોડલ ફાર્મ ખાતે તાજેતરમાં પ્રાકૃતિક ખેતીને પ્રોત્સાહન આપવા માટે એક વિશેષ તાલીમ કાર્યક્રમનું આયોજન કરવામાં આવ્યું હતું. આ કાર્યક્રમમાં ઉપસ્થિત તજજ્ઞો અને પ્રગતિશીલ ખેડૂતો દ્વારા સહભાગી ખેડૂતોને પ્રાકૃતિક ખેતીના પાયાના સિદ્ધાંતો અને રાસાયણિક મુક્ત ખેતીના મહત્વ વિશે વિસ્તૃત થિયરીકલ માહિતી પૂરી પાડવામાં આવી હતી. ખેડૂતો ખેતી ખર્ચ ઘટાડીને ગુણવત્તાયુક્ત ઉત્પાદન કેવી રીતે મેળવી

શકે તે અંગે અહીં ઝીણવટભર્યું માર્ગદર્શન આપવામાં આવ્યું હતું.તાલીમ દરમિયાન ખેતીમાં ઉપયોગી એવા વિવિધ જૈવિક કીટનાશકો અને ખાતરો જેવા કે જીવામૃત, ઘન જીવામૃત, નીમાજ્વ, બ્રહ્માજ્વ, અગ્નિઅજ્વ અને દસપણી અર્કની બનાવટ અંગે ઊંડાણપૂર્વક સમજણ આપવામાં આવી હતી. ખેડૂતોને આ તમામ અર્ક કયા પાકમાં, કયા સમયે અને કેટલી માત્રામાં વાપરવા જોઈએ તેની વૈજ્ઞાનિક પદ્ધતિથી માહિતગાર કરવામાં આવ્યા હતા. આ થિયરીકલ સત્ર દ્વારા ખેડૂતોની પ્રાકૃતિક ખેતી અંગેની સમજ

વધુ સ્પષ્ટ બની હતી.કાર્યક્રમના અંતિમ ચરણમાં BRC યુનિટ ખાતે આ તમામ અર્ક અને જીવામૃત બનાવવાનું પ્રત્યક્ષ નિદર્શન કરવામાં આવ્યું હતું. ખેડૂતોની હાજરીમાં જ જીવામૃત, નીમાજ્વ, બ્રહ્માજ્વ અને અગ્નિઅજ્વ તૈયાર કરીને બતાવવામાં આવ્યા હતા, જેથી ખેડૂતો પોતાના ઘરે જઈને આસાનીથી આ કુદરતી ખેત સામગ્રી બનાવી શકે. આ પ્રાયોગિક તાલીમથી ખેડૂતોમાં આત્મવિશ્વાસ વધ્યો હતો અને તેઓએ હોશબેર પ્રાકૃતિક ખેતી પદ્ધતિ અપનાવવાનો નિર્ધાર કર્યો હતો.

સોનગઢ તાલુકાના દેવજીપુરામાં ફરતા કુતરાઓનો ત્રાસ, બાળક અને વાછરડાં પર હુમલાની ઘટના



જનાદેશ પ્રતિનિધિ તાપી તાપી જિલ્લાના સોનગઢ તાલુકાના દેવજીપુરા વિસ્તારમાં છેલ્લા કેટલાક દિવસોથી નગરપાલિકાના રાજમાં ફરતા કુતરાઓનો ત્રાસ વધતો જોવા મળી રહ્યો છે. વિસ્તારમાં રહેવાસીઓ માટે રસ્તા પર આવવું-જવું મુશ્કેલ બન્યું છે, કારણ કે કુતરાઓના ટોળા લોકો પર હુમલો કરવાની કોશિશ કરતા હોવાનું સ્થાનિક લોકોનું કહેવું છે.માહિતી મુજબ, એક દિવસ પહેલા દેવજીપુરા વિસ્તારમાં એક નાના બાળક પર પણ કુતરાના ટોળાએ હુમલો કરવાનો પ્રયાસ કર્યો હતો. પણ ત્યાં રહેવાસીઓ તરત જ સ્થળ પર દોડી આવ્યા અને બાળકને સમયસર બચાવી લીધો, જેથી તેને મોટી દુર્ઘટના ટળી ગઈ.પણ ફરી એકવાર આવી જ ગંભીર ઘટના સામે આવી હતી. પણ આ ઇ થી ૮ ફરતા કુતરાના ટોળાએ રસ્તા પર રહેલા ગાયના એક વાછરડાં પર હુમલો કર્યો હતો.